

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**  
**KHUSH INFRA TECH PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	<b>KHUSH INFRA TECH PRIVATE LIMITED</b>
2. Date of incorporation of corporate debtor	18/04/2012
3. Authority under which corporate debtor is incorporated / registered	Incorporated under the Companies Act 1956 and Registered with Ministry of Corporate Affairs RoC - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400MH2012PTC229866
5. Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> Block No. 61-E, Kurla Kamgar CHS Ltd, Kamgar Nagar SG Barve Marg, Kurla East, Mumbai 400024 <b>Principal Office :</b> 94-95, Man Ji ka Hattha, Paota, Jodhpur-342006
6. Insolvency commencement date in respect of corporate debtor	Order Pronounced: 13/12/2023
7. Estimated date of closure of insolvency resolution process	10/06/2024 (subject to any further extension in accordance with Section 12 of the Insolvency and Bankruptcy Code, 2016)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Palak Swapnil Desai IBBI/IPA-001/IP-P01517/2019 -2020/12515
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No 901, 9th Floor, Park Vistas, Opp. Lallubhai Park, Near MTNL, Andheri (W), Mumbai-400 058. Email: palakdesai77@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Flat No 901, 9th Floor, Park Vistas, Opp. Lallubhai Park, Near MTNL, Andheri (W), Mumbai-400 058 Process Email id: cirp.khushinfra@gmail.com
11. Last date for submission of claims	27/12/2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class: (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **KHUSH INFRA TECH PRIVATE LIMITED** on **13.12.2023**.

The creditors of **KHUSH INFRA TECH PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **27/12/2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Palak Swapnil Desai**  
IBBI/IPA-001/IP-P01517/2019 -2020/12515  
(Interim Resolution Professional)  
In the Matter of Khush Infratech Private Limited  
AFA No: AA1/12515/02/221024/  
(Valid till 22nd October 2024)

Date: 16/12/2023  
Place: Mumbai

  


FINANCIAL EXPRESS

...continued from previous page.

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company and the Selling Shareholders may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of three Working Days, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Member and by intimation to Designated Intermediaries and the Sponsor Bank(s), as applicable.

This Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs"), and such portion, the "QIB Portion", provided that our Company and the Selling Shareholders, in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis ("Anchor Investor Portion"). One-third of the Anchor Investor Portion shall be reserved for the domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds at or above the Anchor Investor Allocation Price in accordance with the SEBI ICDR Regulations. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Offer shall be available for allocation to Non-Institutional Bidders (out of which one-third of the portion available to Non-Institutional Bidders shall be reserved for Bidders with an application size of more than ₹ 20 million and up to ₹ 1.00 million and two-third shall be reserved for Bidders with application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of the aforementioned sub-categories may be allocated to Bidders in the other sub-category) and not less than 35% of the Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All Bidders, other than Anchor Investors, are required to participate in the Offer by mandatorily utilising the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account and UPI ID in case of UPI Bidders, as applicable, pursuant to which their corresponding Bid Amounts will be blocked by the Self-Certified Syndicate Banks ("SCSBs") or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For further details, see "Offer Procedure" on page 467 of the RHP.

Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for UPI Bidders bidding through UPI Mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID and UPI ID available (for UPI Bidders bidding through the UPI Mechanism) in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for RiBs and Nils bidding through the UPI mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Offer, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Offer. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details will be at the Bidders/Applicants' sole risk.

**ASBA** \* | **Simple, Safe, Smart way of Application!!!**

Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA. **Mandatory in public issues. No cheque will be accepted.**

**LPI** **UPI** **UPI-Now available in ASBA for Retail Individual Investors and Non Institutional Investor applying in public issues where the application amount is up to ₹ 500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CDDT notification dated February 13, 2020 and press release dated September 17, 2021 and CDDT circular no. 7 of 2022, dated March 30, 2022, read with press release dated March 28, 2023.**

ASBA has to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Investors in the Retail Portion; (ii) Non-Institutional Investors with an application size of up to ₹ 500,000 in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and abridged prospectus and also please refer to the section "Offer Procedure" on page 467 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") together with BSE, the "Stock Exchanges" and can be obtained from the list of banks that is displayed on the website of SEBI at [www.sebi.gov.in/sebiweb/OtherAction.do?doRecognisedFPI=yes&intmid=35](http://www.sebi.gov.in/sebiweb/OtherAction.do?doRecognisedFPI=yes&intmid=35) and <https://www.sebi.gov.in/sebiweb/OtherAction.do?doRecognisedFPI=yes&intmid=35>, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: [www.sebi.gov.in](http://www.sebi.gov.in). UPI Bidders Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. HDFC Bank Limited and ICICI Bank Limited have been appointed as the Sponsor Banks for the Offer, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Offer related queries, please contact the Book Running Lead Managers ("BRLMs") on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail ID: [ipo\\_uji@npci.in](mailto:ipo_uji@npci.in).

BOOK RUNNING LEAD MANAGERS	REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER
<p><b>ICICI Securities Limited</b> ICICI Venture House, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400 025 Maharashtra, India Telephone: +91 22 6807 7100. Email: <a href="mailto:innovcaptab@icicisecurities.com">innovcaptab@icicisecurities.com</a> Investor grievance e-mail: <a href="mailto:customercare@icicisecurities.com">customercare@icicisecurities.com</a> Website: <a href="http://www.icicisecurities.com">www.icicisecurities.com</a>; Contact Person: Ashik Joisar / Harsh Thakkar SEBI Registration No.: INM000011179</p>	<p><b>JM Financial Limited</b> 7<sup>th</sup> Floor, Energy, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400 025 Maharashtra, India Telephone: +91 22 6630 3030; Email: <a href="mailto:innova.ipo@jmf.com">innova.ipo@jmf.com</a> Investor grievance email: <a href="mailto:grievance.id@jmf.com">grievance.id@jmf.com</a> Website: <a href="http://www.jmf.com">www.jmf.com</a>; Contact Person: Prachee Dhuri SEBI Registration No.: INM000010361</p>	<p><b>KFIN Technologies Limited</b> Selenium, Tower B, Plot No - 31 and 32, Financial District Nanakranguda, Serilingampally, Hyderabad, Rangareddy 500 032 Telangana, India Telephone: +91 40 6716 2222. Email: <a href="mailto:innovcaptab.ipo@kfin.tech">innovcaptab.ipo@kfin.tech</a> Investor grievance e-mail: <a href="mailto:enwardr.n@kfin.tech">enwardr.n@kfin.tech</a> Website: <a href="http://www.kfintech.com">www.kfintech.com</a>; Contact person: M Murali Krishna SEBI Registration No.: INR000000221</p>

Availability of the RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 33 of the RHP before applying in the Offer. A copy of the RHP has been made available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in) and is available on the website of the BRLMs, ICICI Securities Limited at [www.icicisecurities.com](http://www.icicisecurities.com) and JM Financial Limited at [www.jmf.com](http://www.jmf.com) and the websites of the Stock Exchanges, for BSE at [www.bseindia.com](http://www.bseindia.com) and for NSE at [www.nseindia.com](http://www.nseindia.com).

Availability of Bid Cum Application Form: Bid cum Application Form can be obtained from the Registered Office of our Company, INNOVA CAPTAB LIMITED: Telephone: 91 22 2564 2095; BRLMs: ICICI Securities Limited, Telephone: +91 22 4202 2500 and JM Financial Limited, Telephone: +91 22 8630 3030 and Syndicate Member: JM Financial Services Limited, Telephone: +91 22 6136 3400 and at selected locations of Sub-Syndicate Members (as given below), Registered Brokers, SCSBs, Designated RTA Locations and Designated CDP Locations for participating in the Offer. Bid cum Application Forms will also be available on the websites of the Stock Exchanges at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com) and at all the Designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

SUB-SYNDICATE MEMBERS: Almondz Global Securities Limited; Anand Rathi Share & Stock Brokers Limited; Axis Capital Limited; Bajaj Financial Securities Limited; Centrum Broking Limited; Centrum Wealth Management Limited; Choice Equity Broking Private Limited; DB(International) Stock Brokers Limited; Eureka Stock & Share Broking Services Limited; Globe Capital Markets Limited; HDFC Securities Limited; IDBI Capital Markets & Securities Limited; IIFL Securities Limited; IIFL Wealth Management Limited; JM Financial Services Limited; Jobanputra Fiscal Services Private Limited; Kantilal Chhaganlal Securities Private Limited; KJMC Capital Markets Limited; Kotak Securities Limited; LKP Securities Limited.

INNOVA CAPTAB LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed a draft red herring prospectus dated June 28, 2022 with SEBI (the "DRHP") and a red herring prospectus dated December 14, 2023 with the RoC. The RHP is made available on the website of the SEBI at [www.sebi.gov.in](http://www.sebi.gov.in) as well as on the website of the BRLMs i.e., ICICI Securities Limited at [www.icicisecurities.com](http://www.icicisecurities.com) and JM Financial Limited at [www.jmf.com](http://www.jmf.com), the website of the NSE at [www.nseindia.com](http://www.nseindia.com) and the website of the BSE at [www.bseindia.com](http://www.bseindia.com) and the website of the Company at [www.innovcaptab.com](http://www.innovcaptab.com). Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section titled "Risk Factors" beginning on page 33 of the RHP. Potential investors should not rely on the DRHP for making any investment decision but can only rely on the information included in the Red Herring Prospectus.

This announcement has been prepared for publication in India and may not be released in the United States. This announcement does not constitute an offer of securities for sale in any jurisdiction, including the United States, and any securities described in this announcement may not be offered or sold in the United States absent registration under the U.S. Securities Act of 1933 or an exemption from registration. Any public offering of securities to be made in the United States will be made by means of a prospectus that may be obtained from the Company and that will contain detailed information about the Company and management, as well as financial statements. There will be no public offering of the Equity Shares in the United States.

Investors must ensure that their PAN is linked with Aadhaar and are in compliance with the notification issued by Central Board of Direct Taxes notification dated February 13, 2020 and read with press releases dated June 25, 2021, September 17, 2021 and March 28, 2023 and any subsequent press releases in this regard. CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF OUR COMPANY AS REGARDS ITS OBJECTS: For information on the main objects of our Company, investors are requested to see "History and Certain Corporate Matters" beginning on page 220 of the RHP. The Memorandum of Association of our Company is a material document for inspection in relation to the Offer. For further details, see "Material Contracts and Documents for Inspection" beginning on page 529 of the RHP.

**LIABILITY OF THE MEMBERS OF OUR COMPANY:** Limited by shares.

**AMOUNT OF SHARE CAPITAL OF OUR COMPANY AND CAPITAL STRUCTURE:** As on the date of the RHP, the authorised share capital of our Company is ₹ 640,000,000 divided into 64,000,000 Equity Shares of face value of ₹ 10 each and ₹ 20,000,000 divided into 2,000,000 Preference Shares of face value of ₹ 10 each. The issued, subscribed and paid-up Equity share capital of our Company is ₹ 500,820,720 divided into 50,082,072 Equity Shares of face value of ₹ 10 each. For details of the capital structure of our Company, see "Capital Structure" beginning on page 92 of the RHP.

**NAMES OF THE INITIAL SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF OUR COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM:** The names of the initial signatories of the Memorandum of Association of our Company along with their allotment are: Allotment of 7,500 equity shares to Muddiyathi Sivan Thevar and 2,500 equity shares to Vasanthi M Thevar. For details of the share capital history and capital structure of our Company see "Capital Structure" beginning on page 92 of the RHP.

**LISTING:** The Equity Shares offered through the RHP are proposed to be listed on the Stock Exchanges. Our Company has received 'in-principle' approvals from BSE and NSE for the listing of the Equity Shares pursuant to letters dated September 16, 2022, and September 15, 2022, respectively. For the purposes of the Offer, NSE is the Designated Stock Exchange. A copy of the RHP and the Prospectus shall be filed with the RoC in accordance with Sections 26(4) and 32 of the Companies Act, 2013. For details of the material contracts and documents available for inspection from the date of the RHP until the Bid/Offer Closing Date, see "Material Contracts and Documents for Inspection" on page 529 of the RHP.

**DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"):** SEBI only gives its observations on the offer documents and this does not constitute approval of either the Offer or the specified securities stated in the Offer Document. The investors are advised to refer to page 447 of the RHP for the full text of the disclaimer clause of SEBI.

**DISCLAIMER CLAUSE OF BSE:** It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the RHP has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to the page 449 of the RHP for the full text of the disclaimer clause of BSE.

**DISCLAIMER CLAUSE OF NSE (the Designated Stock Exchange):** It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to page 449 of the RHP for the full text of the disclaimer clause of NSE.

**GENERAL RISKS:** Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the RHP. Specific attention of the investors is invited to "Risk Factors" on page 33 of the RHP.

Limited: Investure Growth & Securities Limited; Motilal Oswal Financial Services Limited; Nuvama Wealth and Investment Limited (Formerly known as Edelweiss Broking Limited); Prabhudas Ladhani Private Limited; Pravin Ratilal Share and Stock Brokers Limited; Religare Broking Limited; RR Equity Brokers Private Limited; SBICAP Securities Limited; Sharekhan Limited; SMC Global Securities Limited; Systematic Shares and Stocks (India) Limited; Trade Bulls Securities Private Limited and YES Securities Limited.

**ESCRROW COLLECTION BANKS AND SPONSOR BANKS:** HDFC Bank Limited and ICICI Bank Limited.

**PUBLIC OFFER ACCOUNT BANK AND REFUND ACCOUNT BANK:** ICICI Bank Limited.

**UPI:** UPI Bidders can also Bid through UPI Mechanism.

**All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.**

For INNOVA CAPTAB LIMITED  
On behalf of the Board of Directors  
Sd/-  
Neeharika Shukla  
Company Secretary and Compliance Officer

Place: Mumbai  
Date: December 15, 2023

**HERO FINCORP LIMITED**  
CIN: U74899DL1991PLC046774  
Regd. Office: 34, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057  
Phone: 011-4948 7150, Fax: 011-4948 7197, 011-4948 7198  
Email: [itigation@herofincorp.com](mailto:itigation@herofincorp.com),  
Website: [www.herofincorp.com](http://www.herofincorp.com)

**POSSESSION NOTICE [Appendix IV] Rule 8(3)]**

Whereas the Authorized officer of Hero FinCorp Limited (HFCL), a Non-Banking Financial Company, under the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) (hereinafter referred to as "Act") and in exercise of the powers conferred under Section 13(2) of the Act read with Rule 3 of the Security Interest (Enforcement) Rule, 2002 issued a Demand Notice dated 15.9.2023 calling upon:

M/s Pankaj Enterprise through its Proprietor, Mr. Premji Lalji Vora, Having its office at: Shop no. 9, queens lawn, co-op society, Plot no. 967, S.V Road, Ville parle, west Mumbai - 400058.

M/s P.L Enterprises through its proprietor, Mr. Kiran Premji Vora Having its office at: Flat no. 3, Shridhar CHS, Hanuman Road, Opposite ICICI Bank, Maharashtra - 400057.

M/s Pragati Enterprises through its Proprietor, Mr. Kirti Premji Vora Having its office at: Flat no. 3, Shridhar CHS, Hanuman Road, Opposite ICICI Bank, Ville Parle east, Mumbai - 400057.

Mr. Premji Lalji Vora, Residing at: B/302, Prasad Society, Hanuman Cross Road no. 1, Near Shiv leela hotel, Ville parle, Mumbai - 400057

Mr. Kiran Premji Vora, B/302, Prasad Society, Hanuman Cross Road no. 1, Near Shiv leela hotel, Ville parle, Mumbai - 400057

Mr. Kirti Premji Vora, Residing at: Flat no. 3, Shridhar CHS, Hanuman Road, Opposite ICICI Bank, Ville Parle east, Mumbai - 400057

Mrs. Bhavita Kirti Vora, Residing at: Flat no. 3, Shridhar CHS, Hanuman Road, Opposite ICICI Bank, Ville Parle east, Mumbai - 400057

to repay the amount mentioned in the notice Rs. 2,63,44,163.78 i.e. (Rupees Two Crore Sixty Three Lakh Forty Four Thousand One Hundred and Sixty Three and Seventy Eight Paise Only) due as on 14.09.2023, within Sixty (60) days from the receipt of Notice, along with the applicable interest and other charges within Sixty (60) days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 14th day of December, 2023.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of HFCL for an amount of Rs. 2,63,44,163.78 i.e. (Rupees Two Crore Sixty Three Lakh Forty Four Thousand One Hundred and Sixty Three and Seventy Eight Paise Only) due as on 14.09.2023, within Sixty (60) days from the receipt of present Notice, along with the applicable interest and other charges.

The attention of the Borrower is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

**DESCRIPTION OF IMMOVABLE PROPERTY/SECURED ASSET IS AS UNDER:**  
All that piece and parcel of Flat No.302, 3rd Floor-B/Wing, Prasad Building, Parle Raj Vaibhav CHS, Hanuman Cross Road no. 2 Opp Mahant Road, Near Zee Infra Group, HDFC Bank, Ville Parle East-400057 Boundaries: East-Hanuman Cross Road No.1, West-Jayawant Bldg, North-Ganga Keshav Society, South-Mahant Road  
Date: 14.12.2023,  
Place: Mumbai

Sd/-, Authorized Officer,  
Hero FinCorp Limited

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF KHUSH INFRA TECH PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	KHUSH INFRA TECH PRIVATE LIMITED
2. Date of incorporation of corporate debtor	18/04/2012
3. Authority under which corporate debtor is incorporated / registered	Incorporated under the Companies Act, 1956 and Registered with Ministry of Corporate Affairs RoC - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400MH2012PTC229868
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Block No. 61-E, Kuria Kamgar CHS Ltd, Kamgar Nagar SG Barve Marg, Kuria East, Mumbai 400024 Principal Office: 04-05, Manji ka Hattha, Pocha, Jodhpur-342006
6. Insolvency commencement date in respect of corporate debtor	Order Pronounced: 13/12/2023
7. Estimated date of closure of insolvency resolution process	30/06/2024 (subject to any further extension in accordance with Section 12 of the Insolvency and Bankruptcy Code, 2016)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Palak Swapnil Desai IBBI/IPA-001/IP-P01517/2019-2020/12515
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No 901, 9th Floor, Park Vista, Dpp, Laktubias Park, Near MTNL, Andheri (W), Mumbai-400 058. Email: <a href="mailto:palakdesai77@gmail.com">palakdesai77@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	Flat No 901, 9th Floor, Park Vista, Dpp, Laktubias Park, Near MTNL, Andheri (W), Mumbai-400 058 Process Email id: <a href="mailto:crp.khushinfra@gmail.com">crp.khushinfra@gmail.com</a>
11. Last date for submission of claims	27/12/2023
12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class. (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : <a href="https://www.mca.gov.in/home/downloads">https://www.mca.gov.in/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **KHUSH INFRA TECH PRIVATE LIMITED** on 13.12.2023.

The creditors of **KHUSH INFRA TECH PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 27/12/2023 to the interim resolution professional at the address mentioned against entry No. 12.

The financial creditors shall submit their claims with proof by electronic means. All other creditors may submit their claims with claim in form, as per the applicable laws.

**Submission of false or misleading proofs of claim shall attract penalties.**

Palak Swapnil Desai  
IBBI/IPA-001/IP-P01517/2019-2020/12515  
(Interim Resolution Professional)  
In the Matter of Khush Infra Tech Private Limited  
AFN No: AA/1/2515/02/230204/106129  
(valid till 22nd October, 2023)

Date: 16/12/2023  
Place: Mumbai

**NOTICE Galaxy Surfactants Limited**

Registered Office : C-49/2, TTC Industrial Area, Pawne, Maharashtra Navi Mumbai, India

NOTICE is hereby given that the certificate(s) for the undermentioned securities of the Company has/have been lost/misplaced and the holder(s) of the said securities / applicant(s) has/have applied to the Company to issue duplicate certificate(s). Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate(s) without further intimation.

Name[s] of holder[s] / [& Jt. Holder[s], if any]	Folio Number	Cert. Number	Kind of Security and Face Value	Number of Securities	Distinctive Numbers
1. Vijaykumar Acharya	000774	39954	Equity [ rs.10]	300	12658954-12659253
2. Shyamala Acharya					

Place : Mumbai Date : 15/12/2023 Name[s] of holder[s] / Applicant[s]  
1. Vijaykumar Acharya 2. Shyamala Acharya

Tel. No.: +91 22 2653 3333, Email: [inilinvestor@infndia.com](mailto:inilinvestor@infndia.com), Website: [www.infindia.com](http://www.infindia.com)  
CIN: L45203MH2000PLC129790

**IL&FS Transportation Networks Limited**

Regd. Off: The IL&FS Financial Centre, Plot No. C-22, G-Block, Bandra- Kuria Complex, Bandra (E), Mumbai 400 051

Tel. No.: +91 22 2653 3333, Email: [inilinvestor@infndia.com](mailto:inilinvestor@infndia.com), Website: [www.infindia.com](http://www.infindia.com)  
CIN: L45203MH2000PLC129790

**NOTICE TO MEMBERS**

NOTICE is hereby given that pursuant to the provisions of Sections 108 and 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014, Secretarial Standard on General Meetings (SS-2) to the extent applicable read with General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 6, 2021, 3/2022 dated May 5, 2022, 11/2022 dated December 28, 2022 and 09/2023 dated September 25, 2023, issued by the Ministry of Corporate Affairs (including any statutory amendment(s), modification(s), variation(s) or re-enactment(s) thereto for the time being in force and as amended, from time to time) and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, the resolutions as set out in the Postal Ballot Notice ("the Notice") or "the Postal Ballot Notice") and as mentioned below are proposed to be passed by the Members of IL&FS Transportation Networks Limited by means of a Postal Ballot ("the Postal Ballot") only by way of remote e-voting ("e-voting") process:

- Appointment of Mr. Subrata Kumar Mitra (DIN: 00029961) as a Non-Executive, Non-Independent Director by way of a Special Resolution and
- Appointment of Dr. Jagadip Narayan Singh (DIN: 00055107) as a Non-Executive, Non-Independent Director by way of an Ordinary Resolution.

The Company has on December 15, 2023 completed the dispatch of Notice of Postal Ballot containing Resolutions and Explanatory Statement to all the Members by electronic means, whose names appear in the Register of Members / Beneficial Owners and whose email IDs are registered as per the details furnished by the National Securities Depository Limited (NSDL) and Central Depository Services (India) Limited (CDSL) as on December 8, 2023 for seeking their consent on the agenda items mentioned in the Postal Ballot Notice dated November 29, 2023. Members may please note that the Postal Ballot Notice will also be available on the Company's website at <https://www.infindia.com>, websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com) respectively and on the website of National Securities Depository Limited (NSDL) at <http://www.evoting.nsdl.com>.

Please note that-

- E-voting commences at 9:00 AM IST on Saturday, 16 December, 2023 and ends at 5:00 PM IST on Sunday, 14 January, 2024. Members are requested to cast their vote through the e-voting process during the e-voting period but not later than 5:00 PM IST on Sunday, 14 January, 2024 to be eligible for being considered, failing which it will be strictly considered that no vote has been cast by the Member.
- In line with the MCA Circulars, the Postal Ballot Notice is being sent only by electronic mode to those Members whose e-mail addresses are registered with the Company/Depositories/ Registrar and Transfer Agents.
- Members who have not registered their e-mail address are requested to register the same in respect of shares held in electronic form with the Depository through their Depository Participant(s) and in respect of shares held in physical form by writing to the Company's Registrar and Share Transfer Agents, Link Intime India Private Limited, Unit-IL&FS Transportation Networks Limited, C-101, 247 Park, LBS Marg, Vikhroli (West), Mumbai 400 083. Tel. No.: +91-22-49186270; Fax No.: +91-22-49186080; E-Mail: [rt.helpdesk@linkintime.co.in](mailto:rt.helpdesk@linkintime.co.in)
- Any person, who acquires shares of the Company and becomes a Member after dispatch of the Notice and holding shares as of the Cut-off date, may obtain the login ID and password by sending a request to [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in). However, if he/she is already registered with NSDL for remote e-voting then he/she can use his/her existing User ID and password for casting the vote.
- The Company has provided facility for voting through electronic mode (e-voting) through NSDL e-voting platform. The procedure of e-voting is given in the notes to the Notice of Postal Ballot.
- In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members available at the download section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call on +91-22-4988 7000 and +91-22-4988 7000 or send a request to Ms. Pallavi Mhatre, Senior Manager at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in)
- The Company has in compliance with Rule 22(5) of the Companies Rules, appointed Ms. Anil Sheth of M/s. A. M. Sheth & Associates, Practicing Company Secretary and fellow Mr. M. M. Sheth of M/s. M. M. Sheth & Co. Practicing Company Secretary as the Scrutinizer for conducting the Postal Ballot and e-voting Process in a fair and transparent manner and they have communicated their willingness to be appointed and will be available for the said purpose.
- The results shall be announced on or before Tuesday, January 16, 2024 and shall be communicated to BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") (together the "Stock Exchanges"), National Securities Depository Limited ("NSDL"), Link Intime (India) Private Limited ("Registrar and Share Transfer Agent") and will also be displayed on the Company's website: [www.infindia.com](http://www.infindia.com).

**Reliance Industries Limited**  
Growth by Life

Regd office: 3rd Floor, Maker Chambers IV, 222, Nariman Point, Mumbai - 400 021.  
Phone: 022-3555 5000. Email: [investor.relations@ril.com](mailto:investor.relations@ril.com)  
CIN: L17110MH1973PLC019786

**NOTICE**

NOTICE is hereby given that the following certificate(s) issued by the Company are stated to have been lost or misplaced and Registered Holders thereof have applied for the issue of duplicate certificate(s).

Sr. No.	Folio No.	Name / Joint Names	Shares	Certificate Nos. From - To	Distinctive Nos. From - To
1	56292918	Amarjit Singh	40	53278654-655	1247315555-594
			36	58127506-506	1619362273-308
			76	62208626-626	2185043205-280
2	3389189	Chitralakha Sudhir Rangnekar / Sudhir Shantaram Rangnekar	152	66402555-655	6852794865-016
			28	2183169-169	43192062-089
			5	3124111-111	49672223-227
			18	5026431-431	82867697-714
			20	6398901-091	135294583-602
			16	10346607-077	185424624-639
			14	12865984-984	25866219-203
			30	14612223-224	391303060-089
			131	51597833-386	1184100916-046
			524	66640734-734	6872551078-601
			7	2382133-133	45673941-967
			4	5334791-791	87482953-956
3	11204406	Chitralakha Sudhir Rangnekar / Sudhir Shantaram Rangnekar	5	6632314-314	139282049-853
			10	10346781-781	185438088-097
			3	12613862-662	256712502-504
			29	51170035-036	117283385-413
			116	66640930-930	6872589438-553
			400	62651620-620	222280320-719
			5	3145088-088	497



## EXPORTS CONTRACT 2.83% TO \$33.9 BILLION; IMPORTS SHRINK 4.5% TO \$54.48 BILLION

# Goods Exports Slip in Nov, Trade Gap Narrows

### Country has done extremely well despite interest rates not softening, global trade slowing down: Commerce Secy

#### Our Bureau

New Delhi: India's goods exports slipped back into contraction in November, recording a fall of 2.83% to \$33.9 billion, as a sharp drop in imports narrowed the trade deficit to a three-month low of \$20.58 billion, official data showed.

Trade deficit had touched an all-time high of \$31.5 billion in October on the back of a rise in gold, petroleum and electronic goods.

In October, goods exports were \$33.54 billion and the growth of non-fuel shipments was 2% on-year. India had clocked a decline of goods exports in November 2022. Exports rose 0.94% month-on-month in November.

Imports shrank 4.5% on-year in November to \$54.48 billion.

Commerce Secretary Sanjay Kumar said that the country has done "extremely well" despite interest rates not softening, global trade slowing down and global conflict aggravating. "GDP growth is not high in many countries and interest rates have not gone down. Although global trade is suffering, we are holding for (and our exports have beaten the global trends in 2023 by a significant margin," he said, adding that the green shoots visible in the last couple of months have stabilised. "Firms of the key export sectors grew in November, led by gems and jewellery, pharmaceuticals, fruit and vegetables, and auto, coal and iron ore. In April-November, FY24, merchandise exports contracted 0.51% to \$278.8 billion while imports fell 8.67% to \$445.15 billion. Oil imports shrank 8.7% on-year in November, while the 2023 import grew 6.34%.



India is also in the rest of the regions of the country. It may also be mentioned that in 2022, the festival season, which led to a sharp drop in imports, was also a factor, said chairman Arun Kumar Gaudia.

India is also in the rest of the regions of the country. It may also be mentioned that in 2022, the festival season, which led to a sharp drop in imports, was also a factor, said chairman Arun Kumar Gaudia.

## FACILITY TO SPAN OVER 100,000 SQM

# India Plans Warehouse in UAE, Akin to China

### Will allow exporters to showcase products under one roof

#### Kirtika Sunjia

New Delhi: Bharat Mart, India's proposed warehouse facility in the United Arab Emirates, could become functional by 2025, allowing Indian exporters to showcase their products under one roof, similar to China's Dragon Mart, officials said.

While the concept is yet to be finalised, Bharat Mart will span more than 100,000 square metres and be a multipurpose facility, offering a mix of warehouse, retail and hospitality units, they said.

"The idea is to set up a base and trade from the UAE. The genesis of this project is that China has similar facilities there which are helping their exporters," said an official, who did not wish to be identified.

The project is crucial as India and the UAE aim to double their trade in petroleum trade to \$100 billion by 2030 as part of the Comprehensive Economic Partnership Agreement (CEPA), which came into effect in 2022.

The complex is to be set up in Jebel Ali Free Zone (JAFZA), a DP World company.

"Bharat Mart is aimed to become a mega-distribution hub to support the exports of India to products to the world," said Abhishek Patel, chief operating officer of Bharat and Zones DP World GCC, adding that it will be owned by Indian companies planning to expand their operations into Africa, Europe and the US. Retail showrooms, warehouses, offices and ancillary facilities will be part of Bharat Mart and designed to accommodate various categories of goods, from profitable items to heavy machinery.

"Bharat Mart will immensely help our exporters to showcase their products, not only to buyers in the Middle East, but also to Africa and the Central Asian region who frequently visit Dubai for their import needs," said Ajay Sahal, director general, Federation of Indian Export Organisations.

## FOR MANUFACTURING CAPACITIES OF 450,000 TONNES PER YEAR

# PL Nit, BPC Among 14 Cos to Submit Bids to make Green H2

#### Shilpa Samant

New Delhi: Reliance Green Hydrogen and Green Chemicals, Bharat Petroleum Corporation (BPC), Torrent Power, JSW Neo Energy and Aarti Chemicals and a Green H2, GH4 India are among the 14 companies that have submitted bids for the government's first green hydrogen manufacturing tender.

For electrolyzers, Bharat Heavy Electricals, Reliance Electrolyzer Manufacturing, Adam New Industries, L&T Electrolysers, Avada Electrolysers, Waare Energies and Ghind India are among the 21 companies that bid for incentives for electrolyzer manufacturing.

The technical bids for incentives under the Strategic Intervention for Green Hydrogen Transition (SIGHT) scheme were opened on Friday while the last day of first tranche of the Strategic Intervention for Green Hydrogen Transition (SIGHT) is.

"The financial bids have not been opened yet and will take some time for evaluation," a government official said. The second tranche of bids is expected to be opened in January 2024, with an outlay of ₹7,400 crore for green hydrogen capacity as well as electrolyzers of this size. It is likely to be set up in Gujarat.

#### Mission Green Hydrogen

Bids received for incentives under SIGHT scheme. The government has invited bids for setting up green hydrogen manufacturing capacities of 450,000 tonnes per year in the first tranche of the Strategic Intervention for Green Hydrogen Transition (SIGHT) is.

The SIGHT programme is a part of India's National Green Hydrogen Mission launched in October 2022, with an outlay of ₹7,400 crore for green hydrogen capacity as well as electrolyzers of this size. It is likely to be set up in Gujarat.

is for green hydrogen capacities till financial year 2029-30. Of the total capacities on offer, 10,000 tonnes per year of green hydrogen production is for electrolyzer-based production, while the rest is for biomass-based pathways.

The bids submitted bids for biomass based green hydrogen production.

The maximum capacity for a bid is 10,000 tonnes per year or minimum is 10,000 tonnes for technology agnostic pathway for green hydrogen production. For biomass based technology, the minimum bid capacity is 500 tonnes per year and maximum is 1,000 tonnes.

The National Green Hydrogen Mission targets a production capacity of at least 1 million metric tonnes per year by 2030, with an associated renewable energy capacity addition of about 125 GW. The mission announced a total outlay of ₹7,400 crore up to the financial year 2029-30.

## Parliament Watch

### General & Sleeper Comprise 2/3rd of Total Train Coaches

New Delhi: There are 12 general and sleeper non-air conditioned (non-AC) coaches and 8 AC coaches in a total of 20 coaches. Railways Minister Ashwini Vaishnaw told the Rajya Sabha on Friday. This is done to cater to the needs of general class passengers as per the existing policy governing coach composition in the Express service train. "The number of general and sleeper (non-AC) coaches comprises about two-third of the total holding of coaches," he said while responding to a question on whether the Indian Railways have undertaken a drive to introduce more AC coaches in its Express service train. "The number of general and sleeper coaches in the Express service train is 350 more than AC coaches (excluding 66 Vande Bharat train services) have been introduced from 2019 to 2023.

### 171 Projects Funded by Shipping Ministry

New Delhi: The Shipping Ministry has funded 171 projects worth ₹1,299 crore and sanctioned ₹4,531 crore against them. Union Ports, Shipping, and Waterways Minister Sarbananda Sonowal informed the Lok Sabha Friday. Out of 17 projects, 54 projects worth ₹3,370 crore have been completed. Further, 69 projects worth ₹5,993 crore are under implementation and remaining are under development stage. At 45, the maximum number of projects are in Maharashtra. Karnataka comes second at 31 projects funded in Maharashtra.

## AS RETAIL PRICES RISE TO ₹200 PER KG...

# Price Pinch: Consumption of Arhar Dal Down 15-20%

#### Jayashree Bhosale

Pune: Consumption of tur or arhar dal has fallen 15-20% year-on-year in 2023 as retail prices have increased to ₹200 per kg from ₹140 per kg last year, said industry executives.

Consumers substituted tur dal with mung and green lentils in homes in southern and eastern India, while in the northern and western regions, tur dal was substituted with lentils in institutional consumption, said experts. Consumption of chana dal, which is being promoted by the central government as healthy alternative to tur dal, also increased in vegetarian meals, they said.

Although tur dal is the largest produced and consumed dal in the country, tur dal is used more widely for eating with rice and used in south Indian preparations such as sambar and rasam.

"There was a demand destruction of 15-20% in tur dal in 2023 in both the household consumer segment and the segment of institutional consumption, including hotels and restaurants," Anshul Jain, business head pulses at Olan Agri India, said in a webinar organised by the Indian Pulbar and Grain Association (IPGA).

"The consumption of tur dal was substituted with lentils, green lentils and chana dal, especially in the government's Bharat Dal brand of chana dal."

A Mumbai-based pulses importer, Sanku Upadhyay, said, "The overall consumption of tur dal has declined since the retail market touched ₹200 per kg."

In south India, green lentils in institutional consumption was substituted for tur dal in the government tenders as lentils have taste similar to tur dal."

India's annual domestic production of tur dal is 4.2-4.5 million tonnes, while the estimate for local production is 2.8-3 million tonnes. The shortage is met through imports and substitution with lentils.

The country's tur dal imports increased to about 965,000 tonnes in 2023 from 676,000 tonnes in 2020. This year, tur dal imports are expected to be close to 900,000 tonnes, a 15% average annual increase for lentils is a 2 million tonnes.

## ALLAYING CONCERNS

# No Double Checks on Diamond Exports to Gulf

#### Our Bureau

New Delhi: The government on Friday sought to allay industry's apprehensions over the proposed Group of Seven (G7) nations' ban on Russian diamonds imports, coming in the wake of the US-led sanctions on Russia. "We will not have double checks on India's export of cut and polished diamonds as we continue to use diamonds coming via Antwerp and other recognised ports and not directly from Russia. G7 will ban all imports of rough diamonds directly from Russia from January 1. The ban does not extend to include Russian diamonds that have been processed in third countries from March 1. The suspension of the ban will be on a case-by-case basis and will be implemented by the start of September. Officials said that March 1 onwards diamonds will be treated as in weight will not be accepted in the G7 while from September, this would become 0% carat and be subject to traceability. "Our major concerns are addressed. India diamond import demand is met directly through Antwerp, Israel and the UAE. More than 85% diamonds don't come directly," said an official. This assumes significance as India cuts and polishes around 65% of the diamonds in the world. The diamond industry has resumed rough diamond imports from Portugal two months after it voluntarily suspended the imports in the wake of low demand. The suspension was in effect from October 15-December 15. The suspension was collectively taken by the Gems and Jewellery Export Promotion Council (GJEPC), Bharat Diamond Bourse, Mumbai Diamond Merchants Association, Sarat Diamond Bourse and Bharat Diamond Association, to address the challenges related to the imbalance between demand and supply.

## India and UK Try to Resolve Visa, EV Issues in Trade Pact

#### New Delhi: The UK is reluctant to agree to India's demand for...

New Delhi: The UK is reluctant to agree to India's demand for visas for professionals under the proposed Free Trade Agreement (FTA) as it is concerned that economic restrictions could lead to an increase in migration, officials said.

"We would like our companies to be able to hire professionals there and they don't want migration to stay unchecked. We have to balance book," an official said, adding that India's mobility concerns need to be balanced with the UK's migration worries. In a posting, liberalisation regime for its services companies, these firms need to seek skilled professionals to the UK. "So visa regime should be favourable for them," the official said.

Besides mobility, UK's demand for concessions in its electric vehicles is another outstanding issue and the official said that India is mulling tariff rate quotas to reduce import duties on these vehicles. The UK proposes a technical committee (JCE) vehicle by 2026.

Commerce secretary Sanjay Kumar said that March 1 onwards diamonds will be treated as in weight will not be accepted in the G7 while from September, this would become 0% carat and be subject to traceability. "Our major concerns are addressed. India diamond import demand is met directly through Antwerp, Israel and the UAE. More than 85% diamonds don't come directly," said an official. This assumes significance as India cuts and polishes around 65% of the diamonds in the world. The diamond industry has resumed rough diamond imports from Portugal two months after it voluntarily suspended the imports in the wake of low demand. The suspension was in effect from October 15-December 15. The suspension was collectively taken by the Gems and Jewellery Export Promotion Council (GJEPC), Bharat Diamond Bourse, Mumbai Diamond Merchants Association, Sarat Diamond Bourse and Bharat Diamond Association, to address the challenges related to the imbalance between demand and supply.

## UNDER ESC SCHEME

# Formal Job Creation Shrinks in October

#### Our Bureau

New Delhi: Formal job creation under the Employees' State Insurance Corporation (ESIC) saw a slight drop in October compared to September, official data showed. The ESIC scheme added 1.77 million subscribers in October, compared to 1.89 million in the previous month.

However, more new establishments came under the ESIC scheme in October, according to the Annual Report on Labour and employment ministry. As per the data, 35,408 new establishments were recognised under the ESIC in October, compared to 22,514 new establishments in the month before.

Employees aged up to 25 years made up 47.6% of the total workforce employed under the ESIC scheme in October, a shade lower than 47.98% in September.

Women constituted 82 million employees added under the scheme in October. At the gender level, the payroll data suggests 0.26 million female members were enrolled in October. In addition to firm registration, it is worth noting that ESIC is committed to deliver benefits to every section of the society," the ministry said, adding that the portal data is correct since the data generation is a continuous process.

## India at 14th Spot in Home Price Rise Globally in Sept Quarter: Report

#### PTI

New Delhi: India jumped 18 places to 14th rank in home price appreciation globally in September quarter, with a 3.5% rise, according to Knight Frank's Global House Price Index track nominal and real price growth across 16 countries in local currencies.

India's home prices grew with an annual 0.2% appreciation, followed by Croatia (11.7%), Greece (11.9%), Colombia (11.2%) and North Macedonia (11%). Annual global home price appreciation was 0.5% despite central rates. Average annual price growth stands at 3.5%, closely approaching the pre-pandemic ten-year average of 3.7%.

Among the 16 markets monitored, 35 experienced annual price growth, while 21 witnessed price decline.

India climbed 18 spots to 14th rank in the global house price index in Q3 2023. The index rose 0.9% year-on-year (YoY) in Q3 2023 (quarter ended September 2023), the consultant said. The remarkable growth in India's residential market, despite the challenges of higher home loan rates, has been a key driver in the country's economic growth, he said.

Further, he said the upsurge in real estate is a positive sign for the country's economic growth, as it is a key driver in the country's economic growth, he said.

## Digi Yatra to be Available at 25 More Airports in 2024, Says Scindia

#### PTI

New Delhi: Civil Aviation minister Jayaprakash Narayan on Friday said Digi Yatra will be available at 25 more airports by the end of 2024.

Currently, the facility is available at 43 airports that handle 85% of the country's domestic air passenger traffic. Next year, the facility will be available at a total of 68 airports that handle around 85% of the traffic.

The data shared by a post-arrival facility for passengers at 25 more airports in the first phase and another 10 airports in the second phase next year. By the end of 2024, Digi Yatra will be available at 25 more airports and the total number of airports that will have the facility will increase to 68, he said.

Currently, Digi Yatra facility is available at 43 airports that handle 85% of the country's domestic air passenger traffic. Next year, the facility will be available at a total of 68 airports that handle around 85% of the traffic.

The data shared by a post-arrival facility for passengers at 25 more airports in the first phase and another 10 airports in the second phase next year. By the end of 2024, Digi Yatra will be available at 25 more airports and the total number of airports that will have the facility will increase to 68, he said.

## Global Coal Demand Expected to Decline by 2026: IEA

### Around 40% of global CO2 emissions stem from coal, while oil and gas contribute to the remaining percentage

#### PTI

The report says global demand for coal rose by 1.4% in 2023, mainly due to rising energy demand in emerging and developing economies, including India (1%) and China (0.5%). Consumption is on course to decline in most advanced economies in 2024, including in the European Union and the United States (around 30%), it said.

Both the US and the EU rely more on natural gas for electricity and natural gas accounted for 36% and 33% of the total energy production in the US in 2022.

The report also expects global coal demand to fall by 2.3% by 2026 compared to 2023 levels, even in the absence of governments announcing and implementing stronger clean energy and climate policies. This decline is set to be driven by a major expansion of renewable energy capacity.

More than half of this global renewable capacity expansion is set to occur in China, which currently accounts for over half of the world's demand for coal.

As a result, coal demand in China is expected to fall in 2024 and plateau through 2026, the report said.

The projected decline in global demand for coal — which is currently the largest energy source for electricity generation, steelmaking and cement production, but also the largest source of carbon dioxide (CO2) emissions from human activity — will mark a historic turning point, the use of unabated coal would need to fall significantly faster to drive down a 1.5-degree Celsius target by 2026, compared to 2023 levels, it said.

The term "unabated" generally refers to the continued use of coal, oil, and gas without efforts to curtail emissions. However, a universally accepted and precise definition of this term is currently lacking.

"We have seen declines in global coal demand a few times, but they were brief and caused by extraordinary events such as the collapse of the Soviet Union or the Covid-19 crisis. This time appears different, as the decline is more structural, driven by the formidable and widespread expansion of clean energy technologies," said Kojiro Sadaomi, Executive Director of Energy Markets and Security, a research centre in London.

"A key driver in the country's economic growth, he said.

Domestic coal production has long been the cornerstone of India's energy policy for China and India.

At the annual UN climate conference in Dubai, nearly 200 countries clinched a breakthrough deal that calls for the world transition away from all fossil fuels, the primary way to avert a global warming crisis, in fair and equitable way.

### FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 30 of the Securities and Exchange Board of India (SEBI) (Investment Publicity) Regulations, 2009)

#### FOR THE ATTENTION OF THE CREDITORS OF KHUSHI INFRA PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Khushi Infrastructure Private Limited
2. Date of incorporation of corporate debtor	20/06/2012
3. Activity under which corporate debtor is incorporated / engaged	Infrastructure and Real Estate Development with Ministry of Corporate Affairs (MCA - Mumbai)
4. Corporate Identity No. / Unique Identification Number (UIN)	UIN: UG160000200002
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: State No. 632, Huda Kargil Road, Kargil Nagar, Sector 20, Gurgaon, Haryana (India)
6. Interim management date of corporate debtor	08/12/2023
7. Intention of date of issuance of interim management order	08/12/2023
8. Name and registration number of the interim management agency	03/07/2008 subject to any further addition in the Memorandum of Association and Articles of Association (MCA 21) (Mumbai)
9. Name and registration number of the interim management professional, as assigned by the court	Mr. Anil Kumar Singh, Chartered Accountant (Mumbai)
10. Address and contact details of the interim management professional	Address: Flat No. 101, 9th Floor, Huda Vista, Gurgaon, Haryana (India)
11. Name and registration number of the interim management professional, as assigned by the court	Mr. Anil Kumar Singh, Chartered Accountant (Mumbai)
12. Date of commencement of interim management	08/12/2023
13. Name and registration number of the interim management professional, as assigned by the court	Mr. Anil Kumar Singh, Chartered Accountant (Mumbai)
14. Address and contact details of the interim management professional	Address: Flat No. 101, 9th Floor, Huda Vista, Gurgaon, Haryana (India)
15. Name and registration number of the interim management professional, as assigned by the court	Mr. Anil Kumar Singh, Chartered Accountant (Mumbai)
16. Address and contact details of the interim management professional	Address: Flat No. 101, 9th Floor, Huda Vista, Gurgaon, Haryana (India)
17. Name and registration number of the interim management professional, as assigned by the court	Mr. Anil Kumar Singh, Chartered Accountant (Mumbai)
18. Address and contact details of the interim management professional	Address: Flat No. 101, 9th Floor, Huda Vista, Gurgaon, Haryana (India)
19. Name and registration number of the interim management professional, as assigned by the court	Mr. Anil Kumar Singh, Chartered Accountant (Mumbai)
20. Address and contact details of the interim management professional	Address: Flat No. 101, 9th Floor, Huda Vista, Gurgaon, Haryana (India)

The creditors of KHUSHI INFRA PRIVATE LIMITED are hereby notified to submit their claims to the Interim Management Agency (IMA) at the address mentioned above on or before 15/12/2023 to participate in the liquidation process of the corporate debtor.

The liquidator's contact details are as follows: Mr. Anil Kumar Singh, Chartered Accountant, 03/07/2008 subject to any further addition in the Memorandum of Association and Articles of Association (MCA 21) (Mumbai).

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For more information, please visit the website: [www.khushiinfra.com](http://www.khushiinfra.com)

Date: 16/12/2023

महाराष्ट्र में विधायकों की अयोग्यता पर सुप्रीम कोर्ट में सुनवाई, कोर्ट ने कहा-

‘स्पीकर 10 जनवरी तक फैसला लें’, पहले 31 दिसंबर डेडलाइन थी

महानगर संवाददाता नई दिल्ली। सुप्रीम कोर्ट ने महाराष्ट्र में विधायकों की अयोग्यता पर फैसला लेने के लिए विधानसभा स्पीकर राहुल नावेंकर को 10 दिन का और समय दिया है। राहुल नावेंकर को पहले 31 दिसंबर तक का समय दिया गया था। अब डेडलाइन बढ़ाकर 10 जनवरी 2024 कर दी गई है। दरअसल, शिवसेना (उद्धव गुट) और एनसीपी (शरद गुट) एकनाथ शिंदे और अजित पवार के साथ पार्टी तोड़कर जाने वाले विधायकों को अयोग्य घोषित



करने की मांग कर रहे हैं। इस मामले पर जल्द फैसला लेने के लिए सुप्रीम कोर्ट में याचिका दायर की गई थी। विधानसभा स्पीकर

राहुल नावेंकर अब 10 जनवरी 2024 तक अपना फैसला सुनाएंगे। विधानसभा स्पीकर ने 3 हफ्ते का समय मांगा था : राहुल नावेंकर ने गुरुवार (14 दिसंबर) को कोर्ट को बताया था कि विधायकों की अयोग्यता को लेकर 2 लाख 71 हजार से अधिक पन्नों के डॉक्यूमेंट्स दाखिल किए गए हैं। महाराष्ट्र का विधानसभा सत्र भी चल रहा है। इसलिए मुझे फैसला लेने के लिए 3 हफ्ते का समय लगेगा। जस्टिस डीवाई चंद्रचूड़ की अध्यक्षता वाली बेंच ने कहा कि विधानसभा

जून 2022 में शिंदे ने और 39 अन्य विधायकों ने की थी बगावत महाराष्ट्र की 288 विधानसभा सीटों पर 2019 में चुनाव हुए थे। भाजपा 106 विधायकों के साथ राज्य की सबसे बड़ी पार्टी बनी। मुख्यमंत्री पद को लेकर शिवसेना और भाजपा गठबंधन में बात नहीं बन पाई। 56 विधायकों वाली शिवसेना ने 44 विधायकों वाली कांग्रेस और 53 विधायकों वाली एनसीपी के साथ मिलकर महाविकास अघाड़ी की सरकार बनाई। जून 2022 में एकनाथ शिंदे और शिवसेना के 39 अन्य विधायकों ने महाराष्ट्र के तत्कालीन मुख्यमंत्री उद्धव ठाकरे के खिलाफ बगावत कर दी थी। शिवसेना के दो हिस्से हो गए थे। महाविकास अघाड़ी गठबंधन सरकार गिर गई थी। एकनाथ शिंदे ने भाजपा के साथ मिलकर नई सरकार बना ली। भाजपा ने शिंदे को मुख्यमंत्री और देवेन्द्र फडणवीस को उपमुख्यमंत्री बनाया था। इस साल जुलाई में अजित पवार, नेशनलिस्ट कांग्रेस पार्टी (एनसीपी) तोड़कर 9 विधायकों के साथ भाजपा-शिंदे की सरकार में शामिल हो गए थे। पवार ने 2 जुलाई 2023 को दूसरे डिप्टी सीएम के तौर पर शपथ ली थी।

फडणवीस ने कहा था- अयोग्य हुए तब भी सीएम रहेंगे शिंदे? महाराष्ट्र के उपमुख्यमंत्री देवेन्द्र फडणवीस ने 29 अक्टूबर को विधायकों की अयोग्यता मामले पर बयान दिया था। उन्होंने मराठी मीडिया को लिए इंटरव्यू में कहा था कि महाराष्ट्र के मुख्यमंत्री एकनाथ शिंदे को अयोग्य नहीं ठहराया जाएगा। उनका केस मजबूत है। अगर ऐसा हुआ भी तो वे अपना कार्यकाल बतौर मुख्यमंत्री ही पूरा करेंगे। हम उनका पद बरकरार रखने के लिए उन्हें एमएलसी के रूप में चुन लेंगे।

मणिपुर में क्षतिग्रस्त धार्मिक स्थलों के लिए सरकार ने क्या उपाय किए: एससी



महानगर संवाददाता इंपाल। सुप्रीम कोर्ट ने मणिपुर हिंसा में क्षतिग्रस्त हुए धार्मिक स्थलों को लेकर राज्य सरकार से जानकारी मांगी है। कोर्ट ने शुक्रवार को राज्य सरकार से पूछा कि धार्मिक स्थलों को बचाने के लिए क्या उपाय किए हैं। चीफ जस्टिस डीवाई चंद्रचूड़ की अध्यक्षता वाली बेंच ने मणिपुर सरकार को हिंसा में क्षतिग्रस्त धार्मिक स्थलों की पहचान करने के बाद दो हफ्ते के भीतर रिपोर्ट सौंपने का निर्देश दिया है। सुप्रीम कोर्ट की बेंच में जस्टिस जेबी पारदीवाला और जस्टिस मनोज मिश्रा भी शामिल

उत्तर प्रदेश के रेपिस्ट भाजपा विधायक को 25 साल की जेल

10 लाख का जुर्माना, कोर्ट में गिड़गिड़ाया- बच्चों की पढ़ाई चल रही है, कम सजा दें

महानगर संवाददाता सोनभद्र। सोनभद्र से भाजपा विधायक रामदुलार गोंड को रेप केस में एमपी/एमएलए कोर्ट ने शुक्रवार को 25 साल की सजा सुनाई है। कोर्ट ने विधायक पर 10 लाख का जुर्माना भी लगाया। यह रकम पीड़ित को दी जाएगी। दुबई सीट से विधायक रामदुलार सजा कम करने के लिए कोर्ट के सामने गिड़गिड़ाया। कहा कि बच्चों की पढ़ाई चल रही है, इसलिए कम सजा दी जाए। 9 साल पुराने नाबालिग से रेप मामले में कोर्ट ने विधायक को 12 दिसंबर यानी मंगलवार को दोषी करार दिया था। विधायक को पाँक्सो, धारा 376 और धारा 201 के तहत दोषी माना था। सजा के बाद अब भाजपा विधायक की विधायकी जाना तय है। सरकारी वकील सत्यप्रकाश तिवारी ने सजा और जुर्माने की पुष्टि की। रामदुलार को शुक्रवार सुबह कड़ी सुखा में कोर्ट लाया गया। रामदुलार 2022 में पहली बार भाजपा से विधायक बना था। नाबालिग से रेप की यह एफआईआर 4 नवंबर 2014 को दर्ज हुई थी। म्योरपुर गांव में नाबालिग लड़की से रामदुलार गोंड ने रेप किया था। पीड़ित पक्ष के वकील विकास शाक्य के मुताबिक पीड़ित ने अपने बयान में बताया था कि रामदुलार उसके साथ करीब एक साल से रेप कर रहा था। उसने 6 बार उसके साथ जबरदस्ती की। 4 नवंबर 2014 को भी जब पीड़ित अपने खेत जा रही थी, उस वक्त रामदुलार ने उसके साथ दरिंदगी



9 साल में 300 से ज्यादा बार तारीखें-सुनवाई 9 साल पहले जब विधायक ने रेप किया था, तब उसकी पत्नी गांव की प्रधान थी। उस दौरान रामदुलार की गिरफ्तारी हुई थी, लेकिन वह जमानत पर बाहर आ गया। मामला पहले पाँक्सो कोर्ट में था। 2022 में विधायक बनने के बाद वह मामला एमपी/एमएलए कोर्ट में शिफ्ट हो गया था। पीड़ित के वकील विकास शाक्य के अनुसार जमानत के बाद कोर्ट ने कई बार रामदुलार को तलब किया, लेकिन वह सुनवाई के दौरान कोर्ट में नहीं आता था। यही कारण रहा कि मामला इतना लंबा दिवंचा। 300 से ज्यादा बार तारीख लगी, सुनवाई हुई। पिछले साल कोर्ट ने रामदुलार के खिलाफ वारंट जारी किया। इसके बाद वह कोर्ट में पेश हुआ। कोर्ट में इस मामले में 8 नवंबर को सुनवाई पूरी कर ली थी।

40 लाख का लालच दिया, डॉक्यूमेंट से की छेड़छाड़ पीड़ित के भाई ने यह भी आरोप लगाया कि विधायक बनने के बाद रामदुलार ने 40 लाख रुपये की पेशकश की थी। रामदुलार गोंड बयान बदलवाने और केस वापस लेने का दबाव बना रहा था। जैसे तब कि बहन की ससुराल जाकर समझौते के लिए धमकी दी। वकील शाक्य ने बताया कि विधायक बनने के बाद अपने पद का दुरुपयोग करते हुए पीड़ित के डॉक्यूमेंट में छेड़छाड़ की। एक प्राइवेट स्कूल से पीड़ित की फेक मार्कशीट बनवा दी। इसमें उसकी जन्मतिथि में हेरफेर किया, ताकि वह पाँक्सो से बच सके, लेकिन कोर्ट ने इसे स्वीकार नहीं किया।

सूरत में 9 साल के बच्चे को श्वानों ने 20 जगह नौचा, सिर में आए 30 टांके



महानगर संवाददाता सूरत। गुजरात के सूरत शहर में रोजाना श्वानों के हमलों के बीच एक बार फिर दिल दहला देने वाली खबर आई है। पिपलेद इलाके में गुरुवार सुबह स्कूल जा रहे राजेश राठीड़ के 9 साल के बेटे शनि पर आठवा श्वानों का झुंड टूट पड़ा। श्वानों ने बच्चे को इतनी बुरी तरह घायल किया कि उसके शरीर में 20 से ज्यादा गंभीर घाव हो गए। फिलहाल बच्चे की हालत खतरे से बाहर है। बच्चे के सिर पर 30 टांके और शरीर के

दोषी ठहराने के बाद बेटे ने दी धमकी 12 दिसंबर को एमपी/एमएलए कोर्ट के विधायक को दोषी ठहराए जाने के बाद विधायक के बेटे ने पीड़ित परिवार को धमकी दी। पीड़ित के भाई ने बताया कि इसकी हमने सीएम पोर्टल पर शिकायत दर्ज करवाई है। रामदुलार गोंड का घर हमारे गांव में ही है। 13 दिसंबर को उसका बेटा हमारे गांव आया और हत्या की धमकी देने लगा। वो कह रहा था कि घर उजाड़ देगा, आग लगा देगा। पूरा परिवार दहशत में हैं।

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रामदुलार के पास 2.6 करोड़ की घोषित संपत्ति रामदुलार गोंड को 2022 में दुबई सीट से भाजपा उम्मीदवार बनाया था। रामदुलार ने 6297 वोटों से सपा के किजय सिंह गौड़ को हराया था। चुनावी हलफनामे में उसने अपनी कुल संपत्ति 2.6 करोड़ बताई। इसमें 31.4 लाख चल और 2.2 करोड़ की अचल संपत्ति थी। चुनावी हलफनामे में उसके खिलाफ दो आपराधिक मामले दर्ज होने का जिक्र था।

भारत के 'लौह पुरुष' की पुण्यतिथि पर प्रधानमंत्री मोदी ने दी श्रद्धांजलि



महानगर संवाददाता भारतीय संघ में विलय कराने में महत्वपूर्ण भूमिका निभाई थी। प्रधानमंत्री ने सोशल मीडिया मंच एक्स पर लिखा कि महान सरदार वल्लभभाई पटेल की पुण्यतिथि पर शुक्रवार को उन्हें श्रद्धांजलि अर्पित की और कहा कि उनका अनुकरणीय कार्य हमें एक मजबूत और अधिक एकजुट देश के निर्माण की दिशा में मार्गदर्शन देता है। अपनी नेतृत्व क्षमता के लिए सरदार की उपाधि से सम्मानित पटेल को आधुनिक भारत के वास्तुकार के रूप में जाना जाता है। उन्होंने सैकड़ों रियासतों का

सीएम योगी ने काशी विश्वनाथ मंदिर में किया षोडशोपचार पूजन

दर्शन कर उतारी काल भैरव की आरती महानगर संवाददाता वाराणसी। सीएम योगी आदित्यनाथ दो दिवसीय दौरे पर वाराणसी में हैं। वहां उन्होंने काशी विश्वनाथ मंदिर में 109वाँ बार हाजिरी लगाई और षोडशोपचार पूजन किया। इसके बाद काशी के कोतवाल काल भैरव के दर्शन कर आरती उतारी और प्रदेशवासियों के मंगल की कामना की है। वहीं उन्होंने भक्तों की सहूलियत का ख्याल रखने और मंदिर की व्यवस्थाओं के विस्तार के निर्देश भी दिए हैं। गौरतलब है कि सीएम योगी गुरुवार



हिंदू बनी मुस्लिम टीचर: नेहा ने चतुर्थ श्रेणी कर्मचारी से की शादी

लखनऊ। बरेली की शिक्षिका नेहा असमत के हिंदू धर्म अपनाने के बाद उनकी मां रानी बेगम आगे आई हैं। उन्होंने कहा कि उन्हें हिंदू धर्म से एतराज नहीं है, वे बेटी को साथ रखना चाहती हैं। वहीं शिक्षिका के सहकर्मी मोहित की पत्नी और दो बच्चे होने की बात सामने आने से विवाह प्रमाणपत्र खारिज होने की भी चर्चा है। नेहा असमत 10 नवंबर को लापता हुई थीं। रानी बेगम ने नेहा के सहकर्मी मोहित सिंह पर शक जताकर बारादी थाने में अपहरण की रिपोर्ट दर्ज कराई थी। अब नेहा ने खुद के धर्म परिवर्तन करने और नाम नेहा सिंह रखने की बात सोशल मीडिया के जरिये प्रसारित की है। मां और रिश्तेदारों पर अशुभ व्यक्ति से शादी करने के लिए दबाव बनाने का आरोप लगाया है। उसने कहा है कि जो अपनी पत्नी को तलाक देने के बाद उसका हलाला करा चुका था। उससे शादी करने के लिए दबाव बनाया गया। इसलिए उन्होंने घर छोड़ दिया।

सुरत में 9 साल के बच्चे को श्वानों ने 20 जगह नौचा, सिर में आए 30 टांके महानगर संवाददाता सूरत। गुजरात के सूरत शहर में रोजाना श्वानों के हमलों के बीच एक बार फिर दिल दहला देने वाली खबर आई है। पिपलेद इलाके में गुरुवार सुबह स्कूल जा रहे राजेश राठीड़ के 9 साल के बेटे शनि पर आठवा श्वानों का झुंड टूट पड़ा। श्वानों ने बच्चे को इतनी बुरी तरह घायल किया कि उसके शरीर में 20 से ज्यादा गंभीर घाव हो गए। फिलहाल बच्चे की हालत खतरे से बाहर है। बच्चे के सिर पर 30 टांके और शरीर के

हरियाणा से सूटकेस में मां की लाश लेकर प्रयागराज पहुंचा, संगम में बहाने जा रहा था, पुलिस ने पकड़ा मां ने 5 हजार रुपए नहीं दिए, इसलिए गला दबा कर मार डाला

महानगर संवाददाता प्रयागराज। पुलिस ने गुरुवार को संगम के पास मां की लाश ले जा रहे एक युवक को गिरफ्तार किया। युवक ने हरियाणा में मां की गला दबाकर हत्या की। फिर नीले रंग के सूटकेस में लाश रखकर 800 किलोमीटर दूर प्रयागराज आ गया। वह संगम में लाश को बहाने जा रहा था, मगर पुलिस ने चैकिंग में उसे पकड़ लिया। आरोपी हिमांशु बिहार के गोपालगंज का रहने वाला है। उसने बताया कि मां से पांच हजार रुपए मांगे थे। उन्होंने नहीं दिए, इसलिए गला दबाकर मार डाला। आरोपी को नैनी जेल भेज दिया गया है। हिमांशु को बाद में पुलिस ने मुख्य न्यायिक मजिस्ट्रेट के सामने पेश किया। पुलिस ने बतौर सबूत नीले रंग का सूटकेस भी कोर्ट में पेश किया।

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Table with 2 columns: S.No, Details, and Date. Contains information about the Shri Yantra puja and other events.